

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2043/1998

(20)

New Delhi this the 17th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri S.M. Abdul Faheen,
R/O 701, Baba Kharak Singh Marg,
New Delhi.

(None for the applicant)

.. Applicant

Versus

1. Union of India through
Secretary,
M/O Rural Arrear and Employment,
Krishi Bhawan, New Delhi-1
2. Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan, New Delhi-1
3. Secretary,
M/O Personnel, Public Grievances and
Pension, North Block, New Delhi.

(None for the respondents)

.. Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

None for the parties even on the second call.

It is noted that on 13.7.2000 also none had appeared for the parties, and the case had been listed specifically on the request of the learned counsel for the applicant on 19.5.2000. It was noted that the applicant or his counsel should have been present on that date. Last opportunity was granted to the applicant to be present on the next date of hearing, failing which it would be presumed that they are not interested in pursuing the matter.

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2. In view of the above facts and circumstances of the case, it is apparent that the applicant is not interested in pursuing his case any further as none has appeared for him. By Tribunal's order dated 1.5.2000 which was passed in the presence of both the learned counsel for the parties, OA was ordered to be listed before the appropriate single Bench and the applicant's counsel had appeared before the single Bench on 19.5.2000.

3. In the above circumstances, the OA is dismissed for default and non prosecution. No order as to costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)

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